

D.G.H.S. in February, 1979 and are under examination.

Draft Recruitment Rules for 30 categories of posts in Group 'D' have also been prepared by the Principal and referred to the Director General of Health Services on 17-3-1979.

These Rules would be finalised in consultation with the concerned authorities as soon as possible.

14.38 hrs.

PERSONAL EXPLANATION BY
MEMBER

DR. KARAN SINGH (Udhampur): On the afternoon of Wednesday, 4th April I was presiding over the Select Committee on Air Pollution and was therefore not in the House when my esteemed colleague Shrimati Akbar Jehan Begum read out her carefully prepared speech. When I came into the House after the Select Committee meeting I was told that she had done me the honour of making copious references to me in the course of her speech. I called for the record and found that apart from trying to rebut my political views which she is, of course, fully entitled to do, she has thought fit to cast certain grave aspersions upon me. For example, she says: "it is well known that through his financial resources he is recruiting teenagers to burn property, pelt stones, stop students from going to colleges and schools." I leave it to the House to judge as to whether it is appropriate for one Member to accuse another of such anti-social activities. All of us in this House are expected to be responsible citizens, and I have personally held positions of the highest responsibility both in the Jammu

and Kashmir State and at the Centre. It is, therefore, absurd and malicious for the lady member to have made such a mention regarding me on the floor of this House in an attempt to defend the authoritarian regime over which her distinguished husband presides.

14.39 hrs.

ADDITIONAL DUTIES OF EXCISE
(GOODS OF SPECIAL IMPORTANCE)
AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce** the Bill.

14.40 hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distri-

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**Introduced with the recommendation of the President.

bution of those sums among those States in accordance with the principles recommended by the Finance Commission in its report dated the 28th day of October, 1978.

MR. CHAIRMAN: The question is:

"That the leave be granted to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the principles recommended by the Finance Commission in its report dated the 28th day of October, 1978."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce the Bill.

14.41 hrs.

ESTATE DUTY (DISTRIBUTION)
AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce the Bill.

14.42 hrs.

MATTERS UNDER RULE 377

- (i) REPORTED TERMINATION OF SERVICES OF CERTAIN CIVILIAN EMPLOYEES OF INDIAN NAVY WORKING IN ANDAMAN AND NICOBAR ISLANDS.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): With your permission, Sir, I wish to raise the following matter of urgent public importance under rule 377:—

I have received information from my constituency, Andaman and Nicobar Islands that the Flag Officers, Eastern Command, has issued orders to terminate 125 casual/temporary civilian employees in different categories having services from 6 years to 6 months working in Indian Navy in Andaman and Nicobar Islands. I also understand that no reduction or winding up of any Naval units occurred to cause such large retrenchment. If the said order is implemented, it will result in throwing 125 civilian employees and their families to open street.

In view of the above report—I would like to appeal through this august House to the hon. Deputy Prime Minister (Defence) of India Babu Jagjivan Ram, to kindly consider sympathetically the cases of these unfortunate civilian employees of Indian Navy working in Andamans and to kindly intervene to refrain from such retrenchment immediately.

- (ii) ENQUIRY INTO THE AVERTED TRAIN ACCIDENT AT BHARTHANA STATION ON APRIL 10, 1979.

SHRI MUKUNDA MANDAL (Mathurapur): Sir, under rule 377, I wish to raise the following matter:—

On 10-4-79 I was travelling by the Rajdhani Express from Howrah to Delhi and the train was full carrying over 400 passengers.

Before the train could reach Tundla, few miles ahead of it, near Bharthana

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